

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Appeal (S.J.) No.408 of 2020

Nasim Ansari & Anr **Appellants**

Versus

The State of Jharkhand & Anr. **Respondents**

CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA

For the Appellants : Mr. Avishek Prasad, Advocate

For the State : Ms. Priya Shrestha, A.P.P.

03/Dated: 10th September, 2020

1. Learned counsel for the appellants and learned A.P.P are present.
2. Learned counsel for the appellants submits that he shall file the undertaking to remove the defects, as pointed out by the office, as and when physical functioning of the Court resumes.
3. Heard. If the undertaking is so filed, then office to list the appeal, under the appropriate heading, in seriatim.

(AMITAV K. GUPTA, J.)

Chandan/-